

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No .32/2011

Sub: Miscellaneous petition for approval of implementation of expansion/replacement of SCADA/EMS system for SLDCs in Northern Region.

Date of hearing : 8.9.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Himachal Pradesh State Electricity Board & Others.

Parties present : 1. Shri A.S.Kushwaha, PGCIL
2. Shri N.S.Shoda, PGCIL
3. Shri P.K.Agarwal, PGCIL
4. Shri Prashant Sharma, PGCIL
5. Shri M.M.Mondal, PGCIL
6. Shri Sunil Kumar, PGCIL
7. Shri R.K.Arora, PGCIL
8. Shri S.S.Raju, PGCIL
9. Shri V.V.Sharma, NLDC
10. Shri Debasis De, NRLDC
11. Shri P.K.Aarwal, NRLDC
12. Shri P.K.Kaushik, HVPN
13. Shri Sunil Sethi, HVPN
14. Shri S.M. Dilbagi, BBMB

Record of Proceedings

The representative of the petitioner submitted that the petition has been filed seeking approval for implementation of expansion/replacement of SCADA/EMS System for SLDCs in Northern Region. He further submitted that in the 18th meeting of NRPC held on 27.11.2010, it was agreed by the constituents to execute the scheme through Power Grid and the investment made by

Power Grid would be recovered through tariff in line with the arrangement for ULDC Phase-I.

2. The representative of the HVPNL submitted that its reply to the petition is already on record which may be considered.

3. The representative of the Bhakra Beas Management Board (BBMB) submitted that as per decision taken at NRPC, the SCADA/EMS System for NRLDC and SLDCs had to be implemented in an integrated manner for the sake of compatibility and smooth data transfer, though the implementation of SCADA/EMS System for NRLDC has been now envisaged by POSOCO separately. He submitted that this would result in difficulty in proper integration of the NRLDC and SLDCs Systems.

4. In response, the representative of the petitioner clarified that there would not be any integration problem and the compatibility would be ensured in this regard.

5. The Commission directed the petitioner to file its response on the issues raised by representative of the BBMB, with an advance copy to BBMB, latest by 23.9.2011.

6. In response to Commission's query whether Commission can grant approval for the proposed scheme for all the States in the region, the representative of the petitioner replied that the proposed scheme is beneficial for whole Northern Region.

7. The Commission directed the petitioner to file its rejoinder on the reply of the HVPNL, on affidavit, with advance copy to the respondent, latest by 23.9.2011.

8. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Legal)